

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A No. 179 / 2008

Thursday, this the 12th day of February, 2009.

CORAM

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

HON'BLE Ms. K NOORJEHAN, ADMINISTRATIVE MEMBER

Vijayamma,
Shankaranpallil Veedu,
Munrothuruth.P.O.
Kollam District.Applicant

(By Advocate Mr P Sivaraj)

v.

1. Post Master,
O/o Post Master,
Kollam.
2. Inspector of Post (Department of Posts India),
O/o the Inspector of Posts,
Kollam North Sub Division,
(at TKMC Post), Kollam-691 005.Respondents

(By Advocate Mr TPM Ibrahim Khan, SCGSC)

This application having been finally heard on 12.2.2009, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

The applicant's prayer in this O.A is to set aside the interview held on 18.3.2008 for selection to the post of GDSMD, Panayam Branch Office on the basis of Annexure A-2 notice dated 14.12.2007 and the Annexure A-1 call letter dated 11.3.2008 and also to set aside the selection, if any, made pursuant to the aforesaid selection.

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2. The applicant's contention is that she has not been considered in the interview and it resulted in denial of the employment to her. Further she has submitted that the reason for non-consideration of her name for the aforesaid post was that she is a physically handicapped person whereas other physically handicapped persons like Mr Gandhi Dasan and Mr Thomas were appointed at Asramam and at Mulavana respectively in similar capacities in Kollam District. The applicant further alleged that the respondents were trying to select some of their relatives for the posts in Branch Offices like Pathamthuruthu, Kumbalam, Panyam and Odanavattom.

3. The respondents in the reply statement have submitted that there were 27 applicants from the open market and 10 candidates sponsored by the Employment Exchange for the post of EDMC, Panayam. Five of the open market candidates who were short listed and all the 10 candidates sponsored by the Employment Exchange were called for interview/verification of documents/cycling test on 18.3.2008. The applicant also participated in the test but she failed to qualify in the cycling test. One Kum Sreeja.V, Mangalasseril, Kanjiracode, Mulavana P,O, who secured highest mark in the SSLC who qualified in the cycling test also was selected to the post and she was appointed vide Memo No.GDSMC/Panayam dated 22.3.2008 and she has already joined the post on 1.4.2008.

4. We have heard the learned counsel on both sides. We have also perused the documents available on record and the pleadings of the parties. The contention of the applicant that she has not been considered for interview for the post on 18.3.2008 is absolutely unfounded. The fact is that she has participated in the test and failed in cycling. The respondents have selected and appointed a



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person who got the highest marks in the SSLC examination and who has also passed the cycling test. We, therefore, do not find any merit in this Original Application and it is dismissed accordingly. There shall be no order as to costs.



K NOORJEHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

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